

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**

UNSTARRED QUESTION NO.2446  
TO BE ANSWERED ON WEDNESDAY, THE 26<sup>th</sup> DECEMBER, 2018

Study on Functioning of FTCs

2446. SHRI DINESH TRIVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has conducted any study to check the proper functioning of Fast Track Courts (FTCs), the disposal rate in the fast track courts and the number of pending cases since 2016; and
- (b) if so, the details thereof?

**ANSWER**

**Minister of State for Law & Justice and Corporate Affairs  
(SHRI P.P. CHAUDHARY)**

(a) & (b): Setting up of Fast Track Courts and their functioning comes within the domain of the State and Union Territory Governments, who set up such courts as per their need and resources, in consultation with the concerned High Courts.

However, the Union Government has sanctioned a proposal titled “Evaluation of functioning of Fast Track Courts in India – An Empirical Study” under the Scheme of ‘Action Research and Studies on Judicial Reforms’ to be undertaken by the National Law University, Delhi. The proposal has been approved by the Project Sanctioning Committee in its 9<sup>th</sup> meeting held on the 30<sup>th</sup> July, 2018.

